

**Central Electricity Regulatory Commission  
New Delhi**

**Petition No. 159/TT/2024**

Subject	:	Petition for determination of transmission tariff from COD to 31.3.2024 for OPGW transmission assets under the Establishment of Fiber Optic Communication System in Western Region under Master Communication Plan (Additional Requirement).
Date of Hearing	:	<b>18.11.2024</b>
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Madhya Pradesh Power Management Company Limited and 7 Others
Parties Present	:	Ms. Nishtha Goel, Advocate, MSEDCL Shri Md. Mohsin, PGCIL Shri Vishal Sagar, PGCIL Shri Divyanshu Mishra, PGCIL

**Record of Proceedings**

The representative of the Petitioner submitted that the instant Petition had been filed seeking approval for the transmission tariff from COD to 31.3.2024 in respect of the establishment of a Fiber Optic Communication System in the Western Region under the Master Communication Plan (Additional Requirement).

2. After hearing the parties, the Commission directed to issue notice to the Respondents. The Commission directed the Respondents to file their respective replies on an affidavit within four weeks with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

3. The Commission further directed the Petitioner to submit the following information on an affidavit with a copy to the Respondents within two weeks:

- a) Statements of Initial Spares discharged with regard to transmission assets,
- b) CEA approval certificates for the energization of the transmission assets,



- c) Clarify the mismatch between the WRLDC certificate and self-declaration COD letter in Asset-3,
  - d) Clarify whether Asset 10 has been commissioned. If yes, submit the actual COD along with the relevant documents, including the revised IDC statement, revised tariff forms, and Auditor's certificate, and
  - e) Revised Auditor Certificate for Assets -1,2,3,4,5,8, and 9, as mentioned in the Auditor Certificates that the expenditures have been verified till 31.3.2023, but the expenditures for these transmission assets have been submitted till 31.3.2021 or 31.3.2022.
4. The Petition will be listed for the hearing on **23.1.2025**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**